

is a poor performance. The target for 1993 is 1.01 lakh hectares.

Sir, I believe that with the efforts now being made and with great control and supervision being exercised by my Ministry, this backlog is being slowly made up. The State Governments and various authorities are alive to the fact that further diversion of forest land will not be permitted unless satisfactory afforestation, as committed by them earlier, is implemented by them.

**SHRI PRITHVIRAJ D. CHAVAN** : Sir, the Central Government has taken initiatives to ask the State Governments to form Land Banks. I would like to know how many State Governments have formed Advisory Committees and how many State Governments have also formed Land Banks for Compensatory Afforestation.

**SHRI KAMAL NATH** : Sir, I will send this information as to how many State Governments have formed the Advisory Committees to the hon. Member. A large number of State Governments have formed Land Banks, some of them have done well in this and some of them have not done well in this.

Out of the total area required to be put in the Land Banks, there is still a shortage.

As regards the specific and upto date figures of the Land Banks, I will send them to the Hon. Member.

[Translation]

#### Railway Insurance Scheme

\*288. **SHRI BRISHIN PATEL** }  
**DR. RAMKRISHNA** } : Will  
**KUSMARIA** }

the Minister of RAILWAYS be pleased to state :

(a) whether the modalities regarding Insurance Scheme to cover train passengers have been finalised;

(b) if so, the details thereof;

(c) if not, the reasons therefor and at what stage the matter stands at present; and

(d) the further course of action proposed to be taken in this regard ?

[English]

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. C. LENKA)** : (a) to (d) a statement is laid on the Table of the Sabha.

#### STATEMENT

The Railway Passenger Insurance Scheme will cover incidences of deaths/injuries on account of terrorist attacks, dacoities, bomb-blasts, riotings, fire or arson to passengers holding tickets or passes in trains during run, halt or shunting, passengers at railway platforms in Booking & Reservation Offices with valid tickets/passes including platform tickets. Such passengers would include Railway staff working or retired holding pass/passes.

Amendments in the Railways Act, 1989 and the Railway Claims Tribunal Act, 1987 would be essential for implementing the scheme. Draft amendments are under finalisation in consultation with the Ministry of Law and Justice.

[Translation]

**SHRI BRISHAN PATEL** : Mr. Speaker, Sir, I would like to submit that the passengers travelling in reserved coaches can avail the benefits of this Insurance Scheme at the time of any accident because their names and addresses are available but how will those passengers be benefitted who travel in unreserved compartments and whose names and addresses are not available with the Government ?

[English]

**THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF)** : Only a bonafide passenger can be entitled for any compensation.

#### WRITTEN ANSWERS TO QUESTIONS

[English]

#### Investment in Fishing Sector

\*281. **SHRI S. B. SIDNAL** : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have chalked out any scheme to increase marine production;

(b) whether the Government have approved certain investment proposals in the fishing sector;

(c) if so, the details thereof and the amount likely to be involved during 1993-94;

(d) whether the proposals involve advanced technology in fishing, including in the area of deep sea fishing; and

(e) if so, the details thereof ?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) Yes, Sir, some of the important schemes chalked out by the Government of India to increase marine fish production are as under :—

(1) Development of Coastal Marine Fisheries :—

- (i) Motorisation of Traditional Craft
- (ii) Introduction of Plywood Craft
- (iii) Introduction of Intermediate Craft
- (iv) Reimbursement of Excise Duty on HSD Oil

(2) Enforcement of Marine Regulation Act :—

- (i) Marine Fishing Regulations Act
- (ii) Resource Enhancement through Artificial Reefs and Mariculture
- (3) Fishery Harbour facilities at Major Ports
- (4) Minor Fishery Harbours
- (5) Welfare of Fishermen :—
  - (i) Group Accident Insurance
  - (ii) Model Fishermen Villages
  - (iii) Savings-cum-Relief
- (6) Grant-in-aid for Deep Sea Fishing & Processing Ventures
- (7) Grant-in-aid for Deep Sea Fishing for providing interest subsidy for acquisition of

Deep Sea Fishing Vessels.

(8) Grant-in-aid for Diversified Fishing.

(b) and (c) Yes, Sir. The schemes approved by Government of India in the fisheries sector with an outlay of Rs. 104 crores during 1993-94 are indicated in Statement. Besides this the approved outlay for fisheries for the state sector is Rs. 145.06 crores.

(d) and (e) Some of the programmes being implemented in the marine fisheries sector include advanced technology such as introduction of suitable craft for exploiting off-shore pelagic resources and transfer of technology through joint ventures for exploiting deep sea resources like tuna, squids, etc.

Under the scheme of Aquaculture Development, Composite Fish Culture Technology and hatchery technology of Research Institutes are popularised in the country for increase in fish production and artificial propagation of fish. Construction of small hatcheries by updating improved hatchery technologies has also been introduced during the current Five Year Plan.

Under the Integrated Brackishwater Fish Farm Development, Brackishwater Fish/Shrimp Farming Technology besides shrimp hatchery technology have been introduced in the country through FAO/UNDP programmes.

## STATEMENT

(Rs. in lakhs)

S. No.	Scheme	Allocation for 93-94
1	2	3
<b>A. Central Sector Schemes</b>		
1.	Central Institute of Fisheries Nautical Engineering & Training	180
2.	Central Institute of Coastal Engineering for Fishery	12
3.	Integrated Fishery Project	2300
4.	Fishery Harbour facilities at Major Ports	1400
5.	Training & Fishery Extension and Development of Inland Fisheries Statistics :	
	(a) Training	30
	(b) Inland Fishery Statistics	55
6.	Central Fishery Harbour Authority	10
7.	Assistance for Strengthening Fish Marketing	
8.	Enforcement of Marine Regulations Act and Resource Enhancement for Artificial Reefs :	750

1	2	3
(a) Marine Fishing Regulations Act		500
(b) Resource Enhancement through Artificial Reefs & Mariculture		100
	TOTAL (A)	5337
<b>B. Externally Aided Projects</b>		
9. Central Project Unit for Shrimp & Fish Culture		170
	TOTAL (B)	170
<b>C. Centrally Sponsored Schemes</b>		
10. Minor Fishery Harbour		700
11. Freshwater Aquaculture		900
12. Integrated Brackishwater Fish Farm Development		450
13. Development of Coastal Marine Fisheries :		
(a) Motorisation of Traditional Craft		210
(b) Introduction of Plywood Craft		20
(c) Introduction of Intermediate Craft		10
(d) Reimbursement of Excise Duty on HSD Oil		1000
14. Welfare of Fishermen :		
(a) Group Accident Insurance		48
(b) Model Fishermen Villages		327
(c) Savings-cum-Relief		528
	TOTAL (C)	4193
	TOTAL (A+B+C)	9700
<b>D. Schemes of Food Processing Industries</b>		
15. Grants-in-aid to National Marine Fisheries Board		50
16. Grants-in-aid for setting up of Cold chain		175
17. Grants-in-aid for Tuna and other fish Processing		125
18. Grants-in-aid for Deep Sea Fishing & Processing Ventures		75
19. Grants-in-aid for Deep Sea Fishing for providing interest subsidy for acquisition of Deep Sea Fishing vessels		100
20. Grants-in-aid for diversified fishing		100
21. Communication facilities to coast guards		75
	TOTAL (D)	700
	TOTAL (A+B+C+D)	10400